

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1078
(To be answered on the 8th February 2024)**

SHREE JAGANNATH INTERNATIONAL AIRPORT

1078. SHRI ANUBHAV MOHANTY

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

the details of the steps taken/being taken by the Government to bring amendment to GSR 751-E for inclusion of Shree Jagannath International Airport, Puri in Schedule III so that the Obstacle Limitation Surfaces (OLSs) can be protected through NOCAS and the current ban on constructions around the proposed airport can be lifted?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

Elevations of the objects around an Airport are governed by the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Rules, 2015, as amended from time to time. These Rules are specifically applicable to airports listed in the Schedules of these Rules. An Airport is included under the purview of these Rules only after obtaining In-Principle approval for the Airport by the State Government. As the proposed Airport in Puri has obtained site clearance only, inclusion of Puri Airport under the purview of these Rules is contingent upon receipt of In-Principle approval for the Airport by the State Government of Odisha.
